

**COURT-1**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA No. 555, 558 & 556 of 2017**

**In DFR No. 1223 of 2017**

**Dated: 3<sup>rd</sup> August, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I. J. Kapoor, Technical Member**

**In the matter of:**

**M/s Shree Doodhaganga Krishna Sahakari Sakkare Karakhane  
Niyamit Chikodi**

**.... Appellant(s)**

**Vs.**

**Karnataka Electricity Regulatory Commission & Ors.**

**.... Respondent(s)**

**Counsel for the Appellant(s)**

**: Mr. D.L. Chidananda  
Ms. Surbhi M. Mehta  
Mr. Ashwin Kumar D. S.  
Mr. Gautam S. Bharadwaj**

**ORDER**

**IA No. 558 of 2017**

***(Appl. for condonation of delay in re-filing)***

There is 69 days' delay in re-filing this appeal. In this application, the Applicant/Appellant has prayed that delay in re-filing may be condoned.

We have heard learned counsel for the Appellant and perused the explanation offered for the delay in re-filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in re-filing the appeal is condoned. Application is disposed of.

**IA Nos. 555 & 556 of 2017**

*(Appls. for condonation of delay in filing & leave to appeal)*

Issue notice to the Respondents returnable on 30.08.2017. Dasti, in addition, is permitted.

List the matter on **30.08.2017.**

**(I.J. Kapoor)**  
**Technical Member**

**(Justice Ranjana P. Desai)**  
**Chairperson**

*ts/tpd*